

(5)  
BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL

BOMBAY BENCH

ORIGINAL APPLICATION NO: 130/87

Shri R.M.Khare  
Token No.0-202,  
Ramabai Ambedkar Nagar,  
Deolali village,  
Nasik

.... Applicant

V/s

The Union of India  
and others.

.... Respondents

CORAM : HON'BLE MR.JUSTICE S.K.DHAON, Vice-Chairman  
HON'BLE SHRI M.Y.PRIOLKAR, MEMBER (A)

Appearance :

Shri J.D.Jalbhare,  
adv. for the applicant

None for the respondents.

ORAL JUDGEMENT

24th JUL 1992

(PER : JUSTICE S.K.DHAON, Vice-Chairman)

The applicant has filed an application dated 15th July 1992 praying that he may be permitted to withdraw this application. The permission as prayed is accorded. Accordingly this application is dismissed as withdrawn. There shall be no order as ~~to~~ to costs.

  
(M.Y.PRIOLKAR)  
M/A

  
(S.K.DHAON)  
V/c

srl